

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/1380(CH)2023

IA(I.B.C)/1426(CH)2022

In

C.P. (IB)/214(CH)2019

(Admitted)

IN THE MATTER OF:

Apavarga Trading Company

...Petitioner-Financial Creditor

Versus

Iko Hospitality Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5), 19(2) IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.06.2024.

Sd/-
Court Officer